/GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1944 ANSWERED ON 28TH JULY, 2016

DRUNKEN DRIVING CHALLAN

1944. SHRI RAOSAHEB DANVE PATIL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the number of drivers challaned for drunken driving and those sent to jail during the last three years, State-wise;
- (b) the maximum and minimum amount of challan that can be charged from the drivers for drunken driving and whether the amount of challan is uniform across the country;
- (c) the steps taken by the Government for bringing uniformity in it; and
- (d) the total amount collected from the challan during the last three years, Statewise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

(a) to (d) Section 185 of Motor Vehicles Act, 1988 provides for punishment for the first offence of drunken cases with imprisonment for a term which may extended to six months, or with fine which may extend to two thousand rupees, or with both; and for a second or subsequent offence, if committed within three years of the commission of the previous similar offence, with imprisonment for a term which may extend to two years, or with fine which may extend to three thousand rupees, or with both.

Enforcement of various provisions of Motor Vehicle Act, 1988 including prosecution for an offence of drunken driving is vested with the respective States/Union Territories.
